

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP No. 37/213/HDB/2023
u/s. 213 of Companies Act, 2013

IN THE MATTER OF:

M/s. Sach Electro Mech Pvt Ltd

...Petitioner

AND

Sanghi Industries Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Dhiren R Dave, for petitioner present through Video Conference.

Learned Counsel Mr Y Suryanarayana along with Learned Counsel Mr Sachin Sharma, for Respondent Nos 1 and 3 present physically.

Respondent Nos 2,4 to 13 were already set ex-parte. It is stated that rejoinders to the counters filed by contesting respondents filed, but nothing is on record till date. Pleadings stands completed. For hearing, matter adjourned to 13.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)